

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of May 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	186/MP/2021	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012.
	2.	342/MP/2023	Vedanta	Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400kV Vedanta-Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 KV Vedanta- Sundargarh D/C transmission line.
	3.	144/MP/2024	MePDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent and, for revocation of the inter-state trading license granted to M/S Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited)(<i>On admission</i>)
	4.	306/MP/2022 along with I.A. No. 20/2023	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Private Limited (Interlocutory application for impleadment).
	5.	87/MP/2024	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and Section 19 of Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, inter alia, seeking a direction seeking a direction to the Respondent to pay the outstanding amount of Rs. 11,22,05,158 to the Petitioner against the power supplied by the Petitioner to the Respondent.
	6.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	7.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India

				Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>).
	8.	97/MP/2022	ADHPL	Petition filed under Sections 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015.
	9.	354/MP/2023	PCKL	Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for grant of Renewable Energy Certificate.
	10.	385/MP/2023	SLSPCL	Petition for redressal of non-grant of No Objection Certificate by the Respondent No. 1, Telangana State Load Dispatch Centre to the Petitioner- M/s SLS Power Corporation Limited for sale of power from its hydro power project in the State of Telangana under collective transactions of power exchange.
8.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with Section 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	2.	148/MP/2024	HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations (<i>On admission</i>).
	2.	129/MP/2024	EIDPL	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking enforcement/ execution/ implementation of the Judgement dated 30.10.2023 passed by this Hon'ble Commission in Petition No. 230/MP of 2022(<i>On admission</i>).
	3.	102/TL/2024	IPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Ishanagar Power Transmission Limited.
	4.	103/AT/2024	IPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission System for Western Region Expansion Scheme XXXIII (WRES- XXXIII): Part C" being established by the Petitioner.
	5.	100/TL/2024	DPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Dhule Power Transmission Limited.
	6.	101/AT/2024	DPTL	Petition under Section 63 of the Electricity Act, 2003 ("Act") seeking adoption of transmission charges

			discovered through Tariff-Based Competitive Bidding process (“TBCB”).
7.	154/AT/2024	NHPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1000 MW Solar Photovoltaic (PV) Power Stations connected to the Inter-State Transmission System and selected through competitive bidding process under Central Public Sector Undertaking (CPSU) Scheme Phase-II (Tranche-III) dated 05.03.2019 as per the Standard Bidding Guidelines of Ministry of Power dated 3.8.2017.
8.	135/AT/2024	BBMB	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the Cumulative Capacity of 18 MW Ground Mounted Solar Photo-Voltaic (PV) Project connected to the BBMB Inter-State Transmission System and selected through the Competitive Bidding Process in terms of the Standard Bidding Guidelines dated 3.8.2017 and Amendments/Clarifications thereof.
9.	138/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
10.	146/TL/2024	STL	Petition under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Solapur Transmission Limited for establishing Inter-state Transmission system for evacuation of power from RE Projects in Solapur (1500 MW) SEZ in Maharashtra.
11.	147/AT/2024	STL	Petition under section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Solapur Transmission Limited.
12.	44/TL/2024	B-IITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bhuj Transmission Limited (earlier known as Bhuj-II Transmission Limited) for implementation of communication system Requirement of additional FOTE of STM-16 capacity at Bhuj-II substation to cater to connectivity of RE Gencos through Regulated Tariff Mechanism (RTM)
13.	133/TL/2024	WTPL	Application under Sections-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Supply and Installation of OPGW on existing Line 765/400kV Pune (PG)(GIS)-400kV Parli (PG) line which is to be LILO at Kallam Substation under TBCB project namely Transmission System for Evacuation of Power from potential renewable energy zone in Osmanabad area (1 GW) of Maharashtra on Regulated Tariff Mechanism (RTM) route.
14.	134/TL/2024	KPS1TL	Application under Sections-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Separate Transmission License to KPS1 Transmission Limited under RTM route.
15.	156/TL/2024	WKTL	Application for amendment of Transmission Licence of Warora Kurnool Transmission Limited granted u/s

				14 & 15 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	16.	130/TD/2024	FXE	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading license.
22.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	157/MP/2024	ZVTPL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 4
	2.	118/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1200 MW power from ISTS-Connected Solar PV Power Projects in India under Scheme for flexibility in Generation and Scheduling of Thermal/ Hydro Power Stations through bundling with Renewable Energy and Storage Power notified by Ministry of Power, Government of India vide its Gazette Notification dated 26.8.2022.
	3.	262/TL/2023	JSWHEL	Application for transmission license in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	4.	119/AT/2024	NTPCREL	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1990 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.8.2017.
	5.	61/TL/2024	HTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Halvad Transmission Limited
27.5.2024 Monday At 10.30 A.M. Transmission tariff Petitions	1.	89/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Truing up of tariff for 2014-19 tariff block and determination of tariff for 2019-24 tariff block of National Capital Thermal Power Station, Stage-II (980 MW)
	2.	361/GT/2020	PPCL	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.
	3.	376/GT/2020	PPCL	Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.
	4.	91/GT/2023	NTPC	Petition for determination of tariff of North Karanpura Super Thermal Power Project (1980 MW) for the period from anticipated COD of Unit (1.3.2023) to 31.3.2024.
	5.	128/GT/2024	NGEL	Petition for determination of project specific levelized tariff for 40 MW solar photo voltaic plants at Ayodhya, Uttar Pradesh.
	6.	136/GT/2024	SECIL	Petition for determination of project specific tariff in respect 1.7 MW Solar PV Power Plant with 1.4 MWh of battery energy storage system of Solar Energy Corporation of India Limited at Union Territory, Lakshadweep of for a period of 25 years from actual cod of the project.
	7.	137/GT/2024	SECIL	Petition for determination of project specific tariff for 100 MW(AC)/155.02 MW (DC) Solar PV power plant with 40/120 MWh of Battery Energy Storage at

			Rajnandgaon, Chhattisgarh for a period of 25 years from Commercial Operation Date (COD) of the project.
8.	23/TT/2023	MPCL	Petition for approval of transmission charges, transmission losses and other conditions for use of the 24.23 km long 132 kV Double Circuit Dedicated Transmission Line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating station at Village-Chowki Post Jari Distt. Kullu Himachal Pradesh up-to 33/132 kV Bajaura Sub-station of HPSEBL situated at Sarabhai Distt. Kullu Himachal Pradesh
9.	330/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Three No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
10.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteswar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
11.	134/TT/2023	UPPTCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for in respect of Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) owned Transmission Lines/System conveying electricity to other States.
12.	285/TT/2023	AEGCL	Petition for determination of tariff for the control period FY 2014-15 to FY 2018-19 in respect of Assam Electricity Grid Corporation Limited owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in POC Transmission charges.
13.	353/TT/2023	KPTCL	Petition for claiming of Yearly Transmission Charges for 9 Nos. of 220kV lines for FY 21, owned by KPTCL certified as carrying Inter-state Power by SRPC.
14.	324/TT/2023	WBSETCL	Petition for determination of transmission tariff of the Deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the Transmission System Operated by Central Transmission Utility of India Limited for Inclusion in PoC Transmission Charges for the period Fy 2019-20 to Fy 2023-24.
15.	287/TT/2023	AEGCL	Petition for approval of transmission tariff for natural inter-state and incidental lines for FY- 2019-20 to FY-2023-24
16.	288/TT/2023	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges.
17.	309/TT/2023	WBSETCL	Petition for determination of tariff of the deemed inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India limited in terms of Commission's order dated 5.9.2018 in petition no. 07/suo-motu/2017 for inclusion in PoC Transmission Charges for the period FY-2014-15 to FY- 2018-19
18.	320/TT/2023	DVC	Petition for approval of tariff for New T&D Element namely - (a) 220 kV DSTPS Sub-Station along with D/C LILO Lines to DSTPS , (b) 220 kV Transmission Line [210 KM S/C MTPS-Ramgarh Line] , (c) 220 kV Transmission Line [230 KM S/C MTPS-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end], and (d) 220 kV Transmission Line [95 KM S/C Ramgarh-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end].

19.	73/TT/2024	MePTCL	Petition for determination of Transmission Tariff for 2019-24 Tariff Block for Asset I: 132 kV D/C Umtru-Sarusajai 17.72 Kms, Double Circuit-Single Conductor (DOCO: 01.04.1990) Asset II: 132 kV D/C Kahelipara-Umtru 11.68 Kms, Double Circuit- Single Conductor (DOCO:01.04.1960) Asset III: 132 kV Panchgram-Lumshnong 23.80 Kms, Single Circuit-Single Conductor (DOCO: 01.04.1960) Asset IV: 220 kV D/C Misa-Killing, 113.42 Km, Double Circuit- Single Conductor (DOCO: 25.01.2011) Asset V: LILO of 400 kV D/C Pallatana-Bongaigaon at 400/220 kV Killing Substation, 2.324 Km (DOCO:25.02.2015)
20.	359/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset (01 nos) under Northern Region System Strengthening - XL in Northern Region.
21.	360/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1x315 MVA, 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) Substation with 1x500MVA, 400/220kV ICT under Replacement of 1x315 MVA 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) S/s with 1x500MVA 400/220kV ICT.
22.	367/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for Asset ?1: 02 nos. 220 kV Line bays at Navsari Sub-station (GIS) (for Navsari-Bhestan 220kV D/c line), Asset 2: 1x125MVA, 400kV Bus Reactor at Vododara Sub-Station along with associated 400kV bus reactor bay and Asset-3: 01 number 400 kV Line bay at 400 kV Vadodara (GIS) Sub-station under Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited.
23.	369/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Asset: Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1X500 MVA, 400/220kV ICT along with associated works at 220kV level under Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1x500 MVA, 400/220kV ICT along with associated works at 220kV level.
24.	370/TT/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2024 for Asset-1: Addition of 1x500MVA, 400/230 kV ICT (5th) along with associated bays & equipment's at Tuticorin-II GIS Sub-station & Asset-2: Addition of 1x500MVA, 400/230 kV ICT (4th) along with associated bays & equipment's at Tuticorin-II GIS Substation under Evacuation of RE in Tirunelveli and Tuticorin wind energy zone (Tamil Nādu)500MW in Southern Region
25.	389/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset: 500MVA, 400/220kV ICT-8 along with associated 400kV and 220kV bays at Bhadla Substation under Implementation of the 1x500MVA, 400/220kV ICT (8th) at Bhadla Pooling Station Scheme in Northern Region.
26.	390/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 400kV D/C Mohindergarh-Bhiwani TL along with communication equipment at both ends and OPGW in place of one earth wire under Northern region System Strengthening Scheme (NRSSS)-XXXV scheme in Northern Region and Asset-II: 02 Nos. 400kV Line bays at Bhiwani (POWERGRID) sub-station under Construction of two Nos. 400kV Line bays at Bhiwani (POWERGRID) Sub-station scheme in Northern Region.
27.	391/TT/2023	PGCIL	Petition for determination of tariff & truing up of transmission tariff for 2014-19 tariff block for Asset-1 and Determination of transmission tariff for 2019-24

				tariff block for Asset-1 and from DOCO to 31-3-2024 for Asset 2 to Asset 15 under Establishment of Fibre Optic Communication System in Northern Region under fibre optic expansion project (Additional Requirement).
	28.	392/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- LILO of Palatana Surajmaninagar (ISTS) 400 kV D/C line at 400/132 kV Surajmaninagar (TSECL) Sub-station under Project "Transmission System for North Eastern Region Strengthening Scheme-XIV".

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
24.4.2024